NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 37/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2016

NAME OF THE PARTIES:

M/s. Damos Trading Company Pvt. Ltd.

V/s.

M/s. Ace Gum Industries Pvt. Ltd. & Ors.s

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MR. ZUBIN BEH	IRAMKAMDIN COUNSEL	
2.	Ms. RISHIKA	RAJADHYAKSHA 7	draf
3 -	Mr. NIKHI	RAJADHYAKSHA Z L RODEIGUES J 1/6 Ec Ractic	e for the Petitoners
1.	MR. Sachin	chandrana = Partner	Manifed Wher Ambalal
2.	MR. VIvet	Duivedi)	\$ 60.
<u>CP 1</u>	No.37/397-398/CLB/M	<u>Order</u> IB/MAH/2015	(Vivue Tuive MC

Counsel appearing on behalf of R1 to R3 stated that he has already filed reply on behalf of the R3 on 25.6.2015 saying that he would file adoption memo on behalf of R1 & R2 adopting the reply filed by R3. For there being no further reply from R1 & R2, the petitioner is at liberty to file rejoinder, if any within three weeks hereafter.

List this matter for hearing on 23.12.2016.

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)